

	If existing company, give registration number allotted by RBI for FDI, if any	
	Telephone	
	Fax	
	e-mail	
2.	Description of the main business activity NIC Code ⁷⁰	
	Location of the project and NIC code for the district where the project is located a) Detailed address including Name, City, District and State b) Code for District ⁷¹ c) Code for State	
	Percentage of FDI allowed as per FDI policy (Sectoral Cap under FDI Policy)	
	State whether FDI is allowed under Automatic Route or Approval Route (strike out whichever is not applicable) If under Approval Route, give SIA/FIPB approval No. with date	Automatic Route / Approval Route
3	Details of the foreign investor / collaborator* (Details of foreign residence to be given. Indian address, if any, should not be given)	
	Name	
	Address	

⁷⁰ In terms of [AP \(DIR Series\) Circular No 5 dated July 17, 2014](#), NIC 2008 codes may be reported

⁷¹ The list of State and District Codes may be downloaded from our website www.rbi.org.in/Notifications/FEMA/State and District Code

* If there is more than one foreign investor/collaborator, separate Annex may be included for items 3 and 4 of the Form.

	08	ESOPs					
	09	Share Swap					
	10	Others (please specify)					
		Total					
(b)	Type of security issued						
)	No	Nature of Security	Number	Maturity	Face value	Premium	Issue Price per share
							Amount of inflow*
	01	Equity					
	02	Compulsorily Convertible Debentures					
	03	Compulsorily Convertible Preference shares					
	04	Others (please specify)					
		Total					

i) In case the issue price is greater than the face value, please give break up of the premium received.

ii) * In case the issue is against conversion of ECB or royalty or against import of capital goods by units in SEZ, a Chartered Accountant's Certificate certifying the amount outstanding on the date of conversion

(c)	Break up of premium	Amount
	Control Premium	
	Non competition fee	
	Others [@]	
	Total	

[@] please specify the nature

(d)	<p>Total inflow (in Rupees) on account of issue of shares / convertible debentures to non-residents (including premium, if any) vide</p> <p>(i) Remittance through AD: (ii) Debit to NRE/FCNR A/c with Bank _____ (iii) Others (please specify)</p> <p>Date of reporting of (i) and (ii) above to RBI under Para 9 (1) A of Schedule I to Notification No. FEMA 20/2000-RB dated May 3, 2000, as amended from time to time.</p>	
(e)	Disclosure of fair value of shares issued**	
	We are a listed company and the market value of a share as on date of the issue is*	
	We are an un-listed company and the fair value of a share is*	

** before issue of shares

*(Please indicate as applicable)

5. Post issue pattern of shareholding							
		Equity			Compulsorily convertible Preference Shares/ Debentures		
Investor category		No. of shares	Amount (Face Value) Rs.	%	No. of shares	Amount (Face Value) Rs.	%
a)	Non-Resident						
	01	Individuals					
	02	Companies					
	03	FIs					
	04	FVCIs[#]					
	05	Foreign Trusts					
	06	Private Equity Funds					
	07	Pension/ Provident Funds					
	08	Sovereign Wealth Funds					
	09	Partnership/ Proprietorship Firms					
	10	Financial Institutions					
	11	NRIs/PIO					
	12	Others (please specify)					
		Sub Total					
b)	Resident						
Total							

[#] The investment/s is/are made by FVCI under FDI scheme in terms of Schedule I to [Notification No. FEMA 20/2000-RB dated May 3, 2000](#)

DECLARATION TO BE FILED BY THE AUTHORISED REPRESENTATIVE OF THE INDIAN COMPANY: *(Delete whichever is not applicable and authenticate)*

We hereby declare that:

1. We comply with the procedure for issue of shares / convertible debentures as laid down under the FDI scheme as indicated in [Notification No. FEMA 20/2000-RB dated 3rd May 2000](#), as amended from time to time.

2. The investment is within the sectoral cap / statutory ceiling permissible under the Automatic Route of RBI and we fulfill all the conditions laid down for investments under the Automatic Route namely (strike off whichever is not applicable).

a) Shares issued on rights basis to non-residents are in conformity with Regulation 6 of the RBI [Notification No FEMA 20/2000-RB dated 3rd May 2000](#), as amended from time to time.

OR

b) Shares issued are bonus.

OR

c) Shares have been issued under a scheme of merger and amalgamation of two or more Indian companies or reconstruction by way of de-merger or otherwise of an Indian company, duly approved by a court in India.

OR

d) Shares are issued under ESOP and the conditions regarding this issue have been satisfied

3. Shares have been issued in terms of SIA /FIPB approval No. _____ dated _____

4 The foreign investment received and reported now will be utilized in compliance with the provision of a Prevention of Money Laundering Act 2002 (PMLA) and Unlawful Activities(Prevention) Act, 1967 (UAPA). We confirm that the investment complies with the provisions of all applicable Rules and Regulations.

